

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 157 of 2020

IN THE MATTER OF:

Manoj Kumar Agarwal

...Appellant

Vs.

Mohani Tea Leaves Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Neeraj Kumar Gupta and Mr. P P Bishwal, Advocates.

Mr. Adesh Tandon (PCS).

For Respondents: Ms. Palavi Tayal and Mr. Saurav Jain, Advocates for R-2.

Mr. Rahul Parasrampuriah (CS) and Mr. Rohit Parasrampuriah (CA) for R-7.

ORDER

(Through Virtual Mode)

12.01.2021: Counsel for Appellant wants time to file Application to bring LRs of Respondent No.3 on record. It may be filed.

It is stated that Respondent No. 3 was one of the Director and Shareholder. It is stated that it is the case of Operation and Mismanagement.

List the Appeal 'For Admission (After Notice)'Hearing on **24th February, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**